



Crl.O.P.No.10758 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 28.04.2026

CORAM :

THE HONOURABLE MR. SUSHRUT ARVIND DHARMADHIKARI,  
CHIEF JUSTICE

AND

THE HONOURABLE MR.JUSTICE G.ARUL MURUGAN

Crl.O.P.No.10758 of 2026  
and Crl.M.P.No.7619 of 2026

I.Periyasamy,  
S/o.Irulappa Servai,  
Durairaj Nagar,  
West Govindapuram, Dindigul.  
Formerly Minister for Housing  
Tamilnadu, Chennai.

.. Petitioner /  
Accused No.6

Vs

The Deputy Director,  
Directorate of Enforcement,  
Chennai Zonal Office-I,  
No.2, 5<sup>th</sup> and 6<sup>th</sup> Floor,  
BSNL Administrative Building,  
Kushkumar Road, Nungambakkam,  
Chennai - 600 034.

.. Respondent /  
Complainant

PRAYER: Criminal Original Petition filed under Section 482 of the Code of Criminal Procedure to call for the records relating to the impugned proceedings of respondent in ECIR No.CEZO-I/35/2020 dated 22.06.2020, relying on non-existent FIR in Crime No.07 of 2011 on the file of Vigilance and Anti-Corruption, Chennai, quash the same.

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For Petitioner(s): Mr.K.Muthu Ganesa Pandian

For Respondent(s): Mr.N.Ramesh  
Special Public Prosecutor  
for ED Cases

ORDER

(Order of the Court was made by G.ARUL MURUGAN, J.)

Heard the learned counsel appearing for the petitioner and learned Special Public Prosecutor appearing for the respondent.

2. The petitioner/Accused No.6 has filed the Criminal Original Petition seeking to quash the ECIR No.CEZO-I/35/2020 dated 22.06.2020.

3. The petitioner seeks for quashment of the ECIR mainly on the ground that the FIR registered in Crime No.7 of 2011, culminated into a final report in C.C.No. 14 of 2019, was quashed against the petitioner by the order of this Court dated 04.04.2025 in Crl.O.P.No.28654 of 2024.



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4. It is further submitted that pursuant to the predicate case in C.C.No.14 of 2019 having been quashed against all the accused, the Division Bench of this Court by order dated 01.07.2024 in Crl.O.P.No.14541 of 2024, had quashed the PMLA offence as against A4 and also by order dated 20.03.2024 in Crl.O.P.No.5304 of 2024, had quashed the case against A5.

5. Learned Special Public Prosecutor appearing for the respondent would confirm the said position that not only the predicate offence against all the accused, including the petitioner in C.C.No.14 of 2019, had been quashed but also the PMLA offence as against the co-accused had been quashed by the Division Bench of this Court, by orders dated 01.07.2024 and 20.03.2024.

6. We have considered the submissions and gone through the contents of the petition and the order dated 04.04.2025 in Crl.O.P.No.28654 of 2024 by which the predicate offence in C.C.No.14 of 2019 on the file of the Court of Assistant Sessions Judge, Additional Special Court for Trial of Criminal Cases Related to Elected Members of Parliament and Members of Legislative Assembly of Tamil Nadu, Chennai, has been quashed and also the PLMA offence registered in

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ECIR No.CEZO-I/35/2020 dated 22.06.2020 has been quashed by the Division Bench of this Court as against the co-accused.

7. In view of the orders mentioned aforesaid, the proceedings in ECIR No.CEZO-I/35/2020 on the file of the respondent, pending against the petitioner, who is Accused No.6, also deserves to be quashed and it is, accordingly, quashed.

8. Resultantly, this Criminal Original Petition is, accordingly, allowed. Consequently, the interim applications stand closed.

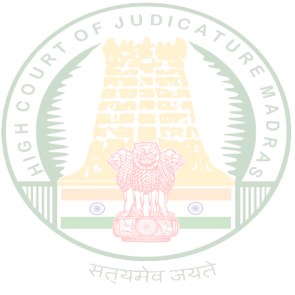
(SUSHRUT ARVIND DHARMADHIKARI, CJ) (G.ARUL MURUGAN,J)  
28.04.2026

Index : Yes/No  
Neutral Citation : Yes/No  
sri

To:

The Deputy Director,  
Directorate of Enforcement,  
Chennai Zonal Office-I,  
No.2, 5<sup>th</sup> and 6<sup>th</sup> Floor,  
BSNL Administrative Building,  
Kushkumar Road, Nungambakkam,  
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THE HON'BLE CHIEF JUSTICE  
AND  
G.ARUL MURUGAN,J.

sri

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